## [Shri Sham Nath.]

Castes. Actually, two posts of stenographers were lying vacant due to the non-availability of suitable Scheduled Caste/Scheduled Tribe candidates besides one post of Peon which was reserved for Scheduled Caste candidates.

In reply to another supplementary by Shri B. D. Khobaragade, I had stated that we did not make a reference to those organisations who usually had a list of unemployed Scheduled Caste and Scheduled Tribe candidates. I now find that in the case of one post of Stenographer, a refernce was made to the recognised Scheduled Caste/Tribe organisations twice but no suitable candidates were recommended by them. The post was also advertised in the Press twice but without any response from a suitable candidate.

### CLARIFICATIONS FROM THE CHAIR ABOUT ALLOTMENT OF TIME FOR MOTIONS AND PROCEDURE REGARDING RECOMMENDATIONS OF THE BUSINESS ADVISORY **COMMITTEE**

MR. CHAIRMAN: At the sitting of the Raiya Sabha held on August 30, 1963, when the Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing September 2, 1963, Shri Vajpayee referred to the allotment of time for the discussion on the motion on the international situation. In that connection, Diwan Chawan Lall raised a point of order regarding the procedure to be followed for giving effect to the recommendation in respect of allocation of time by the Business Advisory Committee.

With regard to the particular motion referred to by Shri Vajpayee, under rule 153 of the Rules of Procedure of the Rajya Sabha, the Chairman had the power to allot time for the discussion of the motion. In this case, therefore, there was no necessity to refer the matter to the Business Advisory Committee

In regard to the procedure to be followed for giving effect to the recommendations of the Business Advisory Committee regarding allocation of time for Government Business. though rule 28F of the Rajva Sabha Rules of Procedure provides for a motion to be moved and accepted by the House agreeing with the allocation of the time proposed by the Business Advisory Committee, a convention has grown up in this House under which no motion as contemplated in the said rule is moved or adopted. The recommendations of the Committee are reported to the House by the Chair, and the House's general approval to such recommendation is assumed. This procedure is considered more convenient because it allows some flexibility. Wherever the Chair is satisfied that there is a genunine case for an extension is generally allowed.

There is, therefore, no point of order.

### ANNUAL ALLOTMENT OF TIME FOR CONSIDERATION OF MOTION RE ANNUAL REPORT OF THE COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the consideration of Shri A. D. Mani's motion regarding the Annual Report of the Council of Scientific and Industrial Research for the year 1962-63.

#### MESSAGE FROM THE LOK SABHA

# THE CHRISTIAN MARRIAGE AND MATRIMONIAL CAUSES BILL, 1962.

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: -

"I am directed to inform Rajya Sabha that Lok Sabha at its sitting held on the 4th September, 1963, ha\*